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Title : Message from Rajya Sabha that at its sitting held on 21<sup>st</sup> March, 2006, Rajya Sabha passed the companies (Amendment) Bill, 2006 and it had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2006, passed by Lok Sabha on the 20<sup>th</sup> March, 2006.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Companies (Amendment) Bill, 2006 which has been passed by the Rajya Sabha at its sitting held on the 21<sup>st</sup> March, 2006. "

2. Sir, I lay on the Table the Companies (Amendment) Bill, 2006, as passed by Rajya Sabha on the 21<sup>st</sup> March, 2006.

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2006, which was passed by the Lok Sabha at its sitting held on the 20<sup>th</sup> March, 2006 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

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*...(Interruptions)*  
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